

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

(3)

O.A. No.890/1995

Date of decision 31-7-1995

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lekshmi Swaminathan, Member (J)

Shri T.D. Pandey,
WZ-42, West Patel Nagar,
Khampur, New Delhi-110008

.. Applicant

(By Advocate Shri N.Ranganathasamy)

VS.

1. Union of India through
the Secretary Ministry of Defence,
South Block, New Delhi-110011
2. The Engineer-in-Chief,
Army Headquarters,
DHQ, PO Kashmir House,
New Delhi-110011
3. The Chief Engineer
Western Command,
Chandimandir-134107
4. The Chief Engineer, Delhi Zone,
Delhi Cantt-110010

.. Respondents

(By Advocate Shri V.S.R. Krishna)

O R D E R (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

The applicant has been compulsorily retired by way of punishment in disciplinary proceeding by the Annexure-A order dated 21-3-1994 passed by the Chief Engineer (Western Command), respondent No.4, under the Ministry of Defence. An appeal has been filed on 21.4.94 addressed to the Engineer-in-Chief i.e. respondent No.2. Admittedly that is pending disposal. Hence this O.A.

2. Respondents have filed a reply. The question is whether this OA is disposed of on merit or, direct the appellate authority to dispose of the appeal.

(A)

2. Learned counsel for the applicant desires that the Appellate authority may be given a direction to dispose of the appeal. Learned counsel for the respondents states that three months may be given for this purpose.

3. We are of the view, that as this matter is pending for a long time, it would be sufficient if two months time is given for disposal of that appeal. Accordingly, we dispose of the OA with a direction to the 2nd respondent i.e. Engineer-in-Chief to dispose of pending appeal of the applicant within a period of two months from the date of receipt of a copy of this order. O.A. is disposed of accordingly.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

N.V. Krishnan
31.7.85
(N.V. Krishnan)

Vice Chairman, (A)

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